

countries early in 1969, I would like to know from the Government whether all boundary demarcations between India and Pakistan on all sectors including this one have since been completed. If they have not been completed, at what stage are they now and when do we propose to complete these negotiations and final demarcation?

Secondly, there are matters of dispute like Berubari and Farakka Barrage—I know Berubari matter is in the Supreme Court—and as soon as it is adjudicated, will the Government deal with these matters expeditiously?

**SHRI Y. B. CHAVAN :** As far as Border Security Force and other matters in my charge are concerned, I can give information. As far as other matters, I am sorry I will have to ask for notice.

**SHRI HEM BARUA (Mangaldai) :** Sir, I have submitted a call attention notice which you have disallowed. So please allow me to put one question.

**MR. SPEAKER :** Whether it has been disallowed or not, I am sorry I cannot allow you.

12.12 hrs.

#### PAPERS LAID ON THE TABLE

##### Papers under Companies Act, 1956

THE DEPUTY MINISTER (SHRIMATI NANDINI SATPATHY) : On behalf of Shrimati Indira Gandhi I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :

- (1) Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad for the year 1968-69.
- (2) Annual Report of the Electronics Corporation of India Limited, Hyderabad for the year 1968-69, along with the Audit Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2313/69.]

##### Papers under Tariff Commission Act, 1951, Annual Report of the Coir Board and Notifications under Export (Quality Control and Inspection) Act, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK) : I beg to lay on the Table :

- (1) A copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951 :—
  - (i) Report (1969) of the Tariff Commission on the continuance of protection to the Sericulture Industry.
  - (ii) Government Resolution No. 11(1.-Tar/69 dated the 6th December, 1969 on the above Report (Hindi and English version, [Placed in Lib a.y. See No. LT 2314/69.]
- (2) A copy of the Annual Report on the Activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1968-69, under sub-section (1) of section 19 of the said Act. [Placed in Library. See No. LT-2315/69.]
- (3) A copy each of the following Notifications (Hindi version) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—
  - (i) The Export of Linoleum (Quality Control and Inspection) Rules, 1969 published in Notification No. S. O. 3753 in Gazette of India dated the 15th September, 1969.
  - (ii) The Export of Coir Yarn (Inspection) Second Amendment Rules, 1969, published in Notification No. S. O. 4431 in Gazette of India dated the 29th October, 1969. [Placed in Library. See No. LT-2316/69.]

#### MESSAGES FROM RAJYA SABHA

**SECRETARY :** Sir, I have to report the following messages received from the